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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 74/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company: L.P. Trading Co.
V/s.
Kanoovi Foods Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. MEHUL SURTI	ADVOCATE	PETITIONER	<u>Mehul</u>
2.				

ORDER

Learned Advocate Mr. Mehul Surti present for Operational Creditor/ Applicant.
None present for Respondent.

Heard arguments of Learned Counsel for Applicant.

Proof of dispatch of application to Respondent filed.

It is noticed that Applicant not complied with section 9(b) and (c) of the Code.

Applicant is directed to comply with section 9(b) and (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso
to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and
file proof of service.

List the matter on 17.08.2017 for objections of Respondent and for hearing before
admission.

Bikki Raveendra Babu 9/8/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.